

Indian Airlines to Takeover Routes to South East Asia

9404. SHRI B. V. DESAI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Indian Airlines has decided to make a concerted effort to takeover routes to the Gulf countries and South-East Asia;

(b) if so, whether by addition of two or more air buses and four 737 Boeings by the middle of this year, the airlines fleet would have the capacity to produce one billion tonne kms. per year;

(c) if so, by what time Government are likely to take over routes to

the North countries and South East Asia; and

(d) to what extent the Air India is also improving internal services during 1981-82?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) No, Sir.

(b) Yes, Sir.

(c) There is no proposal in this regard.

(d) The provision of capacity by Air India on the sectors within India is incidental, arising out of its international services. Air India is permitted to carry only Indian Airlines, overflow traffic. Effective April 1982 Air India operates flights on the domestic sectors as indicated below:—

B 747

B 707

Bombay/Delhi	13	2
Delhi/Bombay	18	3
Bombay/Madras	3
Madras/Bombay	3
Bombay/Calcutta	2	..
Calcutta/Bombay	2	..
Delhi/Amritsar	2

Utilisation of Proceeds of Interest Tax on Bankers

9405. SHRI B. V. DESAI: Will the Minister of FINANCE be pleased to state:

(a) whether bankers have suggested to Union Government that the money it earns every year by taxing the income of bankers should be utilised for reviving sick industrial units;

(b) if so, whether over Rs. 200 crores are mopped up by Government every year by way of interest tax on bankers of which the State Bank of India's contribution is the highest; and

(c) if so, whether Government have accepted the banker's proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY):

(a) Government have not so far received any suggestion from the Scheduled Commercial Banks for utilising interest tax collected by the Government for revival of sick industrial units.

(b) During the financial year 1980-81, an amount of Rs. 89.58 crores was collected as interest tax. The provisional figures relating to the financial year 1981-82 indicate that an amount of Rs. 206.52 crores was

collected during the year. Collection of interest tax from the State Bank of India has been higher as compared to other Scheduled Commercial Banks.

(c) Does not arise.

Appointment of SCe/STs on Board of Directors of N.T.C. and its Subsidiaries

9046. SHRI BHEEKHA BHAI: Will the Minister of COMMERCE be pleased to state:

(a) the percentage of SCs|STs in the Board of Directors of National Textile Corporation and its subsidiaries;

(b) their percentage in Chief Executives of NTC and its subsidiaries as also in all grades|classes (grade-wise/class-wise);

(c) in case no representation to SCs|STs has been given on Boards of Directors of NTC and its subsidiaries, the steps taken to implement Government policy as in case of Nationalised Banks;

(d) how many posts reserved for SCs & STs in all grades|cadres have been de-reserved (year-wise) and the steps taken to fill up the back-log; and

(e) are recommendations for appointment of SCs|STs on said Boards of Directors pending for consideration, if so, the decision taken thereon.

THE DEPUTY MINISTER IN MINISTRY OF COMMERCE (SHRI P. A. SANGAMA): (a) to (e). Instructions regarding reservation for scheduled castes and scheduled tribes have been communicated to N.T.C. The Corporation has nine subsidiaries which in turn own 103 nationalised textile mills. The number of employees is around 2 lakhs, most of whom had been employed by the previous owners at a time when reservation orders did not apply since they were private sector units. At the Board level, no reservation exists.

However, one Director in the Holding Company belongs to scheduled caste. Depending on exigencies of work, reserved vacancies are kept vacant till such time suitable SC|ST candidates are available. Adequate efforts are made to fill the vacancies by SC|ST candidates.

SCe/STs on Board of Directors of Public Sector Undertaking

9407. SHRI BHEEKHABHAI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the number of Public Sector Undertakings under his administrative control and the constitution of their Boards of Directors alongwith their tenure;

(b) the date from which these Boards have been constituted and when their present term is expiring;

(c) details of SC & ST representatives appointed on these Boards of Directors to watch the interest of SC|ST employees as has been done in case of all nationalised banks;

(d) in case no representation has been given, what steps are contemplated to implement Government policy of reservation on Boards of Directors of all Public Sector Undertakings and their subsidiaries; and

(e) is it a fact that the recommendations for appointments of SC|STs on Boards of Directors of Air India|Indian Airlines and other Boards are pending for consideration, if so, the decision taken thereon?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). There are five Public Sector Undertakings under the control of the Ministry of Tourism and Civil Aviation viz. (1) Indian Airlines; (2) Vayudoot; (3) India Tourism Development Corporation; (4) Air India with its subsidiaries—Air India Charters Ltd. & Hotel Corporation of India Ltd., (5) International Airports Authority of India the particulars and dates of constitution